

Refugee Camps in Assam

558. SHRI ROBIN KAKATI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total number of refugee camps at the end of March, 1983 at various places in Assam for the victims of communal riots and group clashes, that took place between the 12th and 25th February, 1983; and

(b) the total number of refugees in each of these camps and number of people rehabilitated upto the end of March, 1983 and the amount spent on the relief and rehabilitation respectively during the same period?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREN-DRA PATIL): (a) 197 camps.

(b) The camp-wise information regarding number of refugees is not available. However, the district-wise number of camps and the number of refugees at the end of March, 1983 were as under:

Sl. No.	District	No. of Camps	Camp population
1	Nomgaong	83	70,678
2	Darrang	78	96,495
3	Lakhimpur	15	2242
4	Dibrugarh	2	200
5	Sibsagar	1	73
6	Kamrup	5	5,172
7	Goalpara	9	12,824
8	Karbi Anglong	4	6,045

'97 2.3.95

96,817 persons have gone, back to their villages upto March, 1983 and they are in the process of being rehabilitated. A sum of Rs. 10 crores was released upto March, 1988 to the Government of Assam for relief and rehabilitatory assistance to the affected persons.

Announcement regarding election in Assam

559. SHRI ROBIN KAKATI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that holding of elections to Legislative Assembly including election to Lok Sabha in Assam was announced on the 12th January, 1983 midnight; and

(b) if so, what is the exact time of the declaration or announcement and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GULAM NABI AZAD): (a) No, Sir.

(b) does not arise.

Criteria of bulk drugs

560. SHRI MIRZA IRSHADBAIG AIYUBBAIG: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to starred Question 1534 given in the Rajya Sabha on the 14th March, 1983 and state:

(a) what are the specific criteria associated with each of the bulk drugs;

(b) which are the authorities who have recorded the criteria against each drug referred to in the absence of committee on high technology; and

(c) who has been authorised to assess the technology, the technology content of such type of drugs under the New Drug Policy?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) to (c) The specific criteria satisfied by each of these bulk drugs for qualifying as involving high technology have been recorded by the High Level Committee for those drugs which were considered

by them and for those drugs for which applications were received afterwards by the Technical Officers working in the Ministry. These criteria had been applied while dealing with industrial licence application^ on the basis of parameters for assess-inent of high technology as laid down by the High Level Committee.

Manufacture of Clofibrate and Diloxanide Furoate.

561. SHRI MIRZA IRSHADBAIG AIYUBBAIG: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 1496 given in the Rajya Sabha on the 14th Mai'ch, 1983 and state;

(a) whether it is a fact that the manufacture of Clofibrate *an*^ Diloxanide Furoate confirms to criteria No. 6, 8, 9, 10 and 11 of the 12 criteria which have been laid down by the High Level Committee for determining the nature of technology;

(b) whether it is also a fact that manufacturing process involved in the production of Diloxanide Furoate is much more complicated as compared to the process involved in the manufacture of Vitamin E; and

(c) if so, how Vitamin-E manufacture from imported raw materials has been identified as involving high technology and what was the import content at the time of classification and the import content in respect of Vitamin-E and Diloxanide Furoate?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (b) No, Sir.

(c) Does not arise. The import content at the time of classification of the process involved was as follows:—

VUamin E R?. 29/- per Kg. (cif)
Diloxanide Furoate Rs. 138/- per Kg. (cif)

Grant of import licence to M.S. Wyeth Labs.

562. SHRI MIRZA IRSHADBAIG AIYUBBAIG; Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 1530 given in the Rajya Sabha on the 14th March, 1983 and state:

(a) what was the total value of import licences granted to Mjs. Wyeth Labs, duriing the years 1965, 1966 and 1967 and the time when they started using additional foreign exchange for importing Cyno base; and

(b) what are the formulations based on Ethoheptazine Citrate produced by this company with licensed capacity of each and what was their production during the last three years, year-wise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Sir, particulars of all import licences are furnished in the weekly Bulletin of Import licences, Export licences and Industrial Licences issued by the Office of CCI&E which may be referred to. Copies of these Bulletins are supplied to Parliament Library. However, imports of Cyanobase and its "CIF value are as under:

Year (April /March)	Kgs.	Total C.I.r. value involved /Rs. L-ikhs)
1981-82	. 1803	i9-6a
1980-81	. . 1536	J2-34
1979-80	- . 1789	11-66

(b) This is being ascertained from the company.